following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Finance Bill, 1988, as passed by Lok Sabha at its sitting held on the 2nd May, 1988.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

"In accordance with the piovi-sions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Customs (Amendment) Bill, 1988, as passed by Lok Sabha at its sitting held on the 2nd May, 1988.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose ttie Customs and Central Excises Laws (Amendment) Bill, 1988, as passed by Lok Sabha at its sitting held on the 2nd May, 1988.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

IV

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conckict of Business in Lok Sabha, I directed to enclose Appropriation (No. 3) Bill, 1988, as passed by Lok Sabha at its sitting held on the 2nd May, 1988.

SABHA] the Central Advisory 324 Board of Education

The Speaker has certified that this Bill, is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of each of the Bills on the Table.

MOTION FOR ELECTION TO THE COURT OF THE UNIVERSITY OF **DELHI**

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI): Madam, I beg to move:

"That in pursuance of item (xix) of clause (I) of Statute 2 of the Statutes of the University of Delhi read with Section 43 of the Delhi University Act, 1922 (No. 8 of 1922), this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a Member of the Court of the University of Delhi in the vacancy caused by the retirement of Shri Murlidhar Chandrakant Bhandare from membership of the Rajya Sabha on 2nd April, 1988.

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE CENTRAL ADVISORY FOARD OF **EDUCATION**

THE MINISTER OF STATE IN THI DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI)': Madam, I beg to move:

"That in pursuance of paragraph 5(b) of the Government of India